

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 156/94

Date of decision: 31.3.94

B.S. GARG

: Applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. R.N. Gupta : Counsel for the applicant.

CORAM:

Hon'ble Mr. Gopal Krishna, Judicial Member

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. GOPAL KRISHNA, JUDICIAL MEMBER:

The applicant, Mr. B.S. Garg, has filed this application U/S 19 of the Administrative Tribunals Act, 1985, challenging the order dated 15.7.93 at Annexure A-1 by which a penalty of stoppage of one annual grade increment for three years without cumulative effect was imposed upon him w.e.f. 1-1-94. We have heard the learned counsel for the applicant and have perused the application as well as the documents on record.

2. The applicant was serving as a Radiographer in the Office of C.M.S., Jaipur when he was served with a charge-sheet. After the reply was filed by the applicant, the aforesaid penalty was imposed upon him. The applicant has already preferred an appeal against the aforesaid penalty to the Chief Medical Officer, Western Railway, Church Gate, Bombay and the same is pending consideration. We, therefore, dispose of this O.A. at the admission stage with a direction to the Respondent No. 2 to decide the appeal, meeting all the points raised therein on merits through a speaking order within a month of the receipt of a copy of this order. Let a copy of this O.A. be sent to the Appellate Authority, Respondent no. 2, along with a copy of this order.

( O.P. SHARMA )  
Administrative Member

Gopal Krishna  
( GOPAL KRISHNA )  
Judicial Member